* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 10542/2023

COURT ON ITS OWN MOTION Through:

..... Petitioner

versus

GOVERNMENT OF NCT OF DELHI Respondent Through: Mr. Santosh Tripathi, Standing Counsel for GNCTD.

CORAM: HON'BLE THE CHIEF JUSTICE HON'BLE MR. JUSTICE SAURABH BANERJEE <u>O R D E R</u> 08.08.2023

1. It has been brought to the notice of this Court by Hon'ble Mr. Justice Subramonium Prasad, a news item published in the Times of India in respect of a three year old girl child who was sexually assaulted by a school cleaner in South Delhi.

2. Let a Suo motu PIL be registered based on the newspaper report.

3. Mr. Santosh Tripathi, learned counsel appearing on behalf of Government of NCT of Delhi ['GNCTD'], accepts notice on behalf of GNCTD including the Education Department. Let a status report be filed positively within two weeks from today in respect of action taken in the matter by the Delhi Police as well as by the Education Department, GNCTD.

4. Mr. Tripathi, while filing the status report, will mask the name of the girl child as well as the names of the parents of the girl child, and shall

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undertake all necessary measures to protect the identity and right to privacy of the girl child. He shall take care that the media acts in compliance with the statutory provisions as contained in Section 23 of Protection of Children from Sexual Offences Act (POCSO Act), 2012.

5. Re-notify on 01^{st} September, 2023.

SATISH CHANDRA SHARMA, CJ

SAURABH BANERJEE, J

AUGUST 8, 2023 d.negi